

4391

4392

LOK SABHA

Saturday, 25th August, 1956

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 NOON

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, with your permission, I rise to announce Government Business for this House for the week commencing the 27th August.

(1) Voting of Supplementary Demands for Grants for 1956-57 in respect of the State of Travancore-Cochin.

(2) Any business put down on today's Order Paper and not concluded.

(3) National Volunteer Force Bill. (For consideration and passing).

(4) Newspaper (Price and Page) Bill. (For consideration and passing).

(5) Further consideration of State Financial Corporation Bill.

(6) Consideration of the draft Mining Leases (Modification of Terms) Rules, 1956, framed under section 7(2) of the Mines and Minerals (Regulation and Development) Act, 1948, and laid on the Table of the Sabha on the 22nd August, 1956.

(7) The State Bank of Hyderabad Bill.

(8) All India Khadi and Village Industries Commission Bill. (For consideration and passing).

(9) Hindu Adoptions and Maintenance Bill. (Motion for concurrence to the reference of the Bill to a Joint Committee).

(10) The Indian Post Office (Amendment) Bill.

(11) The Public Debt (Amendment) Bill.

The last two Bills and the State Bank of Hyderabad Bill are expected to be introduced next week, and will be brought up, time permitting, for consideration and passing.

I am also in a position to announce, Sir, that September 8, 10, 11, 12 and 13 have been provisionally fixed for further consideration of the Second Five Year Plan. The House is already aware that consideration of the Constitution (Ninth Amendment) Bill will commence on the 3rd September.

An Hon. Member: What about the Backward Classes Commission's Report?

Shri Kamath (Hoshangabad): On a point of clarification. While, I am sure, the House is glad that the National Volunteer Force Bill has been restored to its original place, yesterday the Minister was pleased to say that the Bill had been suddenly removed by a decision of Government late in the previous evening, from the agenda. May I know what were the reasons that prompted the Government to remove this Bill from the agenda and to say that it won't be taken up in this session?

Shri Satya Narayan Sinha: This has been brought back on the request of hon. Members.

Shri K. K. Basa (Diamond Harbour): We wanted to know what were the reasons for changing their decision within 24 hours.

Shri Kamath: Is it just a wayward decision or a deliberate decision?

Mr. Speaker: Evidently, on account of other pressing work that was kept off.

Shri Kamath: It is only a three-hour Bill.

Mr. Speaker: When the hon. Prime Minister was here, he found a volume of opinion in favour of keeping it on the agenda. Therefore, he announced that time will certainly be provided for it.

Shri Jangde (Bilaspur-Beserved-Sch. Castes): On a point of clarification. I want to know whether the Scheduled Castes Order (Amendment) Bill and the Report of the Backward Classes Commission will be discussed in this session.

Shri Satya Narayan Sinha: It has already been announced that the Bill is going to be discussed in this session.

Sardar A. S. Saini (Bilaspur): Time has not been allotted for that. I would request you to allot any day for it.

Shri Matthen (Thiruvellah): What about the Appleby Report?

Shri Satya Narayan Sinha: In my absence, this announcement was made that the 6th and 7th were allotted for the Scheduled Castes Order (Amendment) Bill.

Shri Kamath: May I ask for a firm assurance from you that the session won't be extended any further?

Mr. Speaker: So far as that matter is concerned, it is definite for all human purposes that this session won't be extended beyond the 13th September.

Shri Matthen: We should get an opportunity to discuss the Appleby Report on administration.

Mr. Speaker: That was decided yesterday by the Business Advisory Committee. Two hours are to be devoted to it. Out of this time, one hour would be taken from the time allotted for discussion of the Plan, because originally it was suggested that no time should be allotted for the Appleby Report inasmuch as this matter could be brought up for consideration under the section relating to administration in the Second Five Year Plan. But later on, it was considered by the Members of the Committee that some special consideration ought to be devoted to this. So one hour is taken from the time allotted for the Plan, to which it legitimately belongs, and on account of its special features, one more hour is added. On the day the discussion of the Plan is over, we will start the discussion at 5 P.M. and continue till 7 P.M. Time permitting, we will discuss it earlier even. Therefore, time has been allotted for consideration of the Appleby Report.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Medical Bill, 1956, which has been passed by the Rajya Sabha at its sitting held on the 2nd August, 1956."

INDIAN MEDICAL COUNCIL BILL.

Secretary: Sir, I lay the Indian Medical Council Bill, 1956, as passed by Rajya Sabha, on the Table of the House.
